

Name of the Corporate Debtor: Libra Fabric Designs Private Limited; Date of Commencement of Liquidation: 11th March, 2026;  
List of Stakeholders as on: 07th May, 2026

## List of Secured Financial Creditors

(Amount in ₹)

S. No.	Name of Creditor	Details of Claim Received				Details of Claim Admitted						Amount of Contingent Claim	Amount of Claim Rejected	Amount of Claim under Verification	Remarks, if any			
		Date of Receipt	Principle Claimed	Interest & other penal charges etc Claimed	Total Amount Claimed	Date of Admission of Claim	Principle Admitted	Interest & other penal charges etc Admitted	Total Amount Admitted	Nature of Claim	Amount Covered by Security Interest					Whether Security Interest Relinquished? (Yes/No)	Details of Security Interest	% Share in Total Amount of Claims Admitted
1	Pegasus Assets Reconstruction Private Limited (acting in capacity as Pegasus Group Thirty-Five Trust)	07-04-2026	19,68,23,819	26,90,74,018	46,58,97,837	07-05-2026	19,68,23,819	26,90,74,018	46,58,97,837	Secured	46,58,97,837	Yes	Note No. 1	73.21	-	-	-	-
-	<b>Total</b>		<b>19,68,23,819</b>	<b>26,90,74,018</b>	<b>46,58,97,837</b>		<b>19,68,23,819</b>	<b>26,90,74,018</b>	<b>46,58,97,837</b>	-	<b>46,58,97,837</b>	-	-	<b>73.21</b>	-	-	-	-

## Notes:

1	As mentioned in Claim form the lender has charge on following assets:  Charge on Immovable Assets: 1)Gala/unit no. 351, adm. 815 sq.ft. (built up) on 3rd floor, Shah & Nahar Industrial Premises (A-2) Co-operative Society Ltd., Parel, Mumbai - 400028.  2) First and exclusive charge and security by way of Hypothecation over the Borrower's all the movables, both present and future, including movable goods, stocks of Raw Materials, items, inventories, stocks in process, semi-finished and finished goods, stores and spares not relating to plant and machinery (consumable Stores and Spares), stock in trade, movables in transit, Bills Receivable, Receivables including Duty Drawback Incentives and Tax refund Dues, advance paid for purchase of Raw-Material, and Book Debts and all of the Borrower's other movable assets and properties, situated or located at Borrower's factories, godowns, warehouses, office premises, goods held in the custody of supporting manufacturer and any place and now lying, being, at any place at any time and the Borrower's goodwill and all outstanding moneys, claims, receivable, at any time or from time to time, and all of the Borrower's rights, titles or interest therein.  3)The whole of the movable properties of the Borrower including its movable Plant Machinery, machinery spares, tools and accessories, articles, equipments, vipléments, stores and spares relating to plant and machinery, materials, goods, and other movables, both present and future (save and except book debts) whether installed and not and whether now lying loose or in cases or which now lying or stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, godowns, warehouses, office premises, goods held in the custody of supporting manufacturer and wherever the same may be held by any part to the order or disposition of the Borrower or in course of transit or on high seas or order or delivery, howsoever and wheresoever in the possession of the Borrower and either by way of substitution or addition.
2	As mentioned in Claim form the lender has charge on the above mentioned assets and Equitable Mortgage and or hypothecation over all the different assets of the Corporate Debtor as more particularly described in the documents creating security interest.
3	The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
4	In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

**Nilesh Rajendra Kothari**  
Liquidator of M/s Libra Fabric Designs Private Limited  
Registration No. IBBI/PA-002/IP-N01225/2022-2023/14132  
AFA valid upto: 30.06.2027